

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4083 of 2021

1. Mahesh Chandra

2. Ajay Ganjhu

... Petitioners

Versus

The State of Jharkhand

... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioners

: Mr. Rajesh Kumar Singh, Advocate

For the State

: Mr. Ravi Prakash, Spl.P.P.

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Order No. 02

Dated 17<sup>th</sup> April, 2021

Heard the learned counsel appearing for the respective parties.

The petitioners are accused in connection with Hunterganj P.S. Case No. 295 of 2020.

The petitioners and others were apprehended from inside a vehicle and on search of the vehicle huge quantity of Doda was recovered.

The petitioners are in custody since 18.12.2020.

Regard being had to period of custody, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Sessions Judge-cum-Special Judge (NDPS), Chatra in connection with Hunterganj P.S. Case No. 295 of 2020.

(RONGON MUKHOPADHYAY,J.)